

Title: Reported the messages received from Rajya Sabha that at its sitting held on 17th December, 1998, Rajya Sabha agreed without any amendment to the Railway Claims Tribunal (Amendment) Bill, 1998; Cotton Ginning and Pressing Factories (Repeal) Bill, 1998; High Denomination Bank Notes (Demonetisation) Amendment Bill, 1998, passed by Lok Sabha on 7th, 8th and 10th December, 1998 respectively.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 17th December, 1998 agreed without any amendment to the Railway Claims Tribunal (Amendment) Bill, 1998 which was passed by the Lok Sabha at its sitting held on the 7th December, 1998."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 17th December, 1998 agreed without any amendment to the Cotton Ginning and Pressing Factories (Repeal) Bill, 1998 which was passed by the Lok Sabha at its sitting held on the 8th December, 1998."

(iii) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 17th December, 1998 agreed without any amendment to the High Denomination Bank Notes (Demonetisation) Amendment Bill, 1998 which was passed by the Lok Sabha at its sitting held on the 10th December, 1998."

MR. SPEAKER: Now, we will take up Item No. 16 -- Calling Attention. Shri Ram Vilas Paswan.

... (Interruptions)